

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.451 of 2020**

Md. Islam Hussain  
@ Md. Islam Husain ..... **Petitioner**

**Versus**

The State of Jharkhand & Anr. .... **Opp. Parties**  
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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**  
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For the Petitioner : Mr. M. K. Sah, Advocate  
For the State : A.P.P  
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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 07<sup>th</sup> September, 2021**

1. By way of last chance, two weeks' time as prayed for is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which the criminal revision application shall stand dismissed without further reference to a Bench.

**(Rajesh Kumar, J.)**

Chandan/-